

| 1 | 2 | 3 | | | 4 | | |
|--------------------------|-----|-------------|------------|------------|-------------|------------|------------|
| 21. सिक्किम | 2 | — | — | 7 | — | — | |
| 22. तमिलनाडु | 298 | 55 | 2 | 452 | 19 | — | |
| 23. त्रिपुरा | 9 | — | 4 | 39 | — | 1 | |
| 24. उत्तर प्रदेश | 403 | 63 | — | 636 | 19 | — | |
| 25. पश्चिम बंगाल | 212 | 29 | 6 | 424 | 25 | 5 | |
| संघ राज्य क्षेत्र | | | | | | | |
| 26. अंडमान निकोबार | 1 | — | — | 1 | — | — | |
| 27. चंडीगढ़ | 24 | 6 | — | 10 | 1 | — | |
| 28. दादर और नगर हवेली | — | — | — | 1 | — | — | |
| 29. दमन और दीव | 2 | — | — | 1 | — | — | |
| 30. दिल्ली | 202 | 23 | — | 85 | 9 | — | |
| 31. लक्षद्वीप | 1 | — | — | — | — | — | |
| 32. पाण्डिचेरी | 5 | 1 | — | 3 | 1 | — | |
| योग : | | 3738 | 457 | 161 | 5841 | 248 | 130 |

Pending Power Projects of West Bengal

*116. PROF. SOURENDRA BHAT-TACHARJEE: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Central Electricity Authority has received several proposals for power projects from the State of West Bengal during the last three months for approval by the Central Government;

(b) whether these proposals are still awaiting clearance;

(c) whether the State has furnished information to all the queries made by the CEA and other concerned authorities; and

(d) if so, what are the reasons for not giving clearance to these proposals?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):

(a) No, Sir.

(b) to (d) Do not arise.

Survey on Significance of Vedas, for common people

*118. SHRI AJIT P. K. JOGI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any survey has been conducted on the significance of Vedas for the common people; and

(b) if not, whether Government propose to conduct such a survey?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) No, Sir.

(b) No such proposal is under consideration at present.

Purchase of Surplus Hydel Power from Nepal

*119. SHRI HARVENDRA SINGH HANSPAL;
SHRI GHUFRAN AZAM:

Will the Minister of ENERGY be pleased to state:

(a) whether Government have agreed to buy all the surplus hydel power generated by Nepal;

(b) if so, what are the terms and conditions of the agreement in this connection; and

(c) to what extent this would solve the energy problem in the country?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):
(a) and (b) In response to the offer of Nepal to supply power to India from some hydro projects to be set up in Nepal, the Government has conveyed its agreement, in principle, to absorb such power subject to an agreement on tariff and operational aspects.

(c) Since the quantum of power and when it would be available, are not yet known, no firm assessment of the extent to which it would solve the energy problem has been made.

Assessment of liability against M/s. Hoechst

**120. DR. RATNAKAR PANDEY:
SHRI RAJNI RANJAN SAHU:**

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Starred Question 155 given in the Rajya Sabha on 7th January, 1991 and state:

(a) on what basis the Special Team assessed the liability of M/s. Hoechst at Rs. 458 lakhs upto 1983;

(b) whether it is a fact that this liability was in respect of bulk drug only and not in respect of formulations;

(c) what was the Supreme Court judgement on this issue;

(d) whether it is a fact that the Supreme Court judgement was not implemented; and

(e) if so, what steps have been taken to fix responsibility for under assessing the liability of this company?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (d) While the judgement of the Supreme Court and the relevant provisions of the DPCO, 1979 envisaged the determination of liability in respect of formulations also, and the recovery thereof as per the undertaking given by the Company, the Special Team's calculations covered the five bulk drugs only. In view, however, of receipt of complaints that the liabilities had not been properly assessed, it was decided, last year, to review the Special Team's findings and the developments thereafter. As a result of that review a tentative liability of Rs. 24.91 crores has since been assessed against M/s. Hoechst for the period upto 31.12.83 and communicated to the company. The company have, however, filed a Writ Petition in the Bombay High Court and the matter is, therefore, subjudice.

(e) The question of taking any action against the Special Team would arise only after the liabilities are finally determined, for the entire period.

Decontrol of Molasses

@531. SHRI RAJNI RANJAN SAHU:

SHRI SHIV PRATAP MISHRA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government propose to decontrol molasses;

(b) if so, the details thereof; and

(c) if the answer to part (a) above be in the negative, the reasons therefor?

@Previously Unstarred Question 241, transferred from 26th February, 1991.